FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VOVL LIMITED

SN	PARTICULARS	DETAILS
1	Name of corporate debtor	VOVL LIMITED
2	Date of incorporation of corporate debtor	19th January, 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U11102MH2010PLC199078
5	Address of the registered office and principal office (if any) of corporate debtor	Auto Cars Compound, Adalat Road, Chhatrapati Sambhaji Nagar (Aurangabad), Maharashtra - 431005
6	Date of closure of Insolvency Resolution Process	26th June 2024
7	Liquidation commencement date of corporate debtor	26th June 2024 *[in terms of the order dated 26 June 2024 read with clarificatory order 17th January 2025]*[1]
8	Name and registration number of the insolvency professional acting as liquidator	Pravin R. Navandar **Reg. No.:** IBBI/IPA-001/IP-P00008/2016-017/10027
9	Address and e-mail of the liquidator, as registered with the Board	D-519,520, Neelkanth Business Park, Nathani Road, Vidyavihar (W), Mumbai, Maharashtra, 400086 Email id: pravin@prnco.in
10	Address and e-mail to be used for correspondence with the liquidator	D-519,520, Neelkanth Business Park, Nathani Road, Vidyavihar (W), Mumbai, Maharashtra, 400086 Email id: pravin@prnco.in, liquidator.vovl@gmail.com
11	Last date for submission of claims	16th February 2025* **30 days from the clarification order dated 17 January 2025 passed by NCLT Mumbai.*

The stakeholders of VOVL Limited are hereby called upon to submit their claims with proof on or before 16th February 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[1] The Liquidator filed IA 5541/2024 seeking clarification of the order dated 26 June 2024 passed by NCLT Mumbai Bench in I.A. 2787/2023 in CP (IB). 2742/2019, as to whether the liquidation process for the “Residual Assets” of the Corporate Debtor would commence post consummation of the transaction with Bharat Petroleum Ventures B.V. in terms of its offer letter dated 26 May 2023 in terms of the resolution passed by the Committee of Creditors at the 40th CoC Meeting held on 2 May 2023. However, in terms of the order dated 17 January 2025 (“**Clarification Order**’) passed by the Hon’ble NCLT Mumbai Bench, it has been clarified that the Corporate Debtor was required to be liquidated in accordance with the statutory framework and not post consummation of the said transaction with BPRL. Pursuant to the Clarification Order, the Liquidator has commenced the liquidation process as per the IBC and relevant regulations framed thereunder.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 23nd January 2025
Place : Mumbai, Maharashtra

Pravin R. Navandar
Liquidator of VOVL Limited
IBBI/IPA-001/IP-P00008/2016-017/10027
(AFA valid up to 31st December, 2025)